GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2132

TO BE ANSWERED ON MONDAY THE 8TH MARCH, 2021 PHALGUNA 17, 1942 (SAKA)

CLEAN ENVIRONMENT CESS

2132. DR. SUJAY RADHAKRISHNA VIKHE PATIL:
SHRI UNMESH BHAIYYASAHEB PATIL:
DR. SHRIKANT EKNATH SHINDE:
DR. HEENA GAVIT:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of FINANCE be pleased to state:

- (a) the details of total amount of Clean Environment Cess collected, amount transferred to the National Clean Energy and Environment Fund and the amount used for other purposes, year-wise till 2019-20 and 2020-21;
- (b) the details of fund used for the purposes of financing and promoting clean energy initiatives, funding research in the area of clean energy or for any other purpose relating thereto during the last three years, year/ ministry / project-wise;
- (c) whether the Government is planning to utilise the coal cess collection to compensate the States for losses on account of GST implementation; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

(a): The details of year-wise collection from Clean Energy/Environment Cess and amount transferred to NCEF, as given in Union Finance Accounts are given under:

(in ₹crore)

Year	Collection of Cess	Amount transferred to NCEF
2011-12	2579.55	1066.46
2012-13	3053.19	1500.00
2013-14	3471.98	1650.00
2014-15	5393.46	4700.00
2015-16	12675.60	100.00
2016-17	26117.25	6466.75
2017-18	11463.43	5442.77
2018-19to	Nil	Nil
2020-21		

(b): The Clean Environment Cess has been abolished since 1.7.2017. The details of ministry wise release of Clean Energy/Environment Cess, during the last three years is as under:

(in ₹crore)

Name of Ministry	2017-18	2018-19
		to 2020-21
Ministry of New and	3687.84	0.0
Renewable Energy		
Ministry of	1085.45	0.0
Environment, Forest		
and Climate Change		
Ministry of Water	700.00	0.0
Resources, River		
Development and		
Ganga Rejuvenation		

(c) and (d): In the GST regime, a GST Compensation Cess has been levied on certain goods and services under the Goods and Services Tax (Compensation to States)Act, 2017 to compensate the revenue losses occurred to the States for five years because of the potential losses on account of GST implementation. Coal, lignite and peat presently attract a GST Compensation Cess at the rate of Rs. 400 per tonne.
